

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**ORIGINAL APPLICATION NO.060/01047/2016**

**Chandigarh, this the 21<sup>st</sup> day of March, 2018**

...

**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)  
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

Surinder Mohan now posted as J.T.O. (Group-B), aged about 56 years, S/o Pokhar Dass, S/o Budh Ram, resident of House No.39-B, Sector 36-A, BSNL Staff Quarters, Chandigarh.

**....APPLICANT**

**(Present: Mr. Paramjit Singh Jammu, Advocate.)**

**VERSUS**

1. Union of India through its Principal Secretary to the Department of Telecommunications, Ministry of Communication (Govt. of India), Sanchar Bhawan 20, Ashoka Road, New Delhi-110001.
2. CMD, Bharat Sanchar Nigam Limited, Corporate Office, Bharat Sanchar Bhawan, Janpath, New Delhi-110001.
3. Chief General Manager Telecom, Punjab Telecom Circle, Plot No.2, Sanchar Sadan, Sector 34-A, Chandigarh-160022.
4. Sr. General Manager (NWO-CM), CMTS, Telephone Exchange Building, Sector 49-C, Chandigarh-160047.
5. Telecom Communication through its Member (Services) West Block No.1, Wing II, Ground Floor, R.K. Puram, New Delhi-110066.

**....RESPONDENTS**

**(Present: Mr. B.B. Sharma, counsel for respondents no.1 & 5.  
Mr. D.R. Sharma, counsel for respondents no.2 to 4)**

**ORDER (Oral)****HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-**

The main contention of learned counsel, at this stage, is that, although the applicant has moved representation dated 22.07.2010 (Annexure A-9), for redressal of his grievances, but no decision has yet been taken on it by the Competent Authority.

Having heard the learned counsel for the parties, having gone through the record with their valuable assistance, after considering the entire matter and without expressing any opinion on merits, lest it may prejudice the case of either side, during the course of further consideration, the main instant Original Application is disposed of with the direction to the Competent Authority amongst the respondents to sympathetically consider and decide the indicated representation, by passing a speaking & reasoned order and in accordance with law, within a period of two months from the date of receipt of a certified copy of this order.

**(P. GOPINATH)**  
**MEMBER (A)**

**(JUSTICE M.S. SULLAR)**  
**MEMBER (J)**

**Dated: 21.03.2018.**

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